

(19)

Central Administrative Tribunal
Principal Bench

RA 62/97

in

OA 1388/95

New Delhi this the 2nd day of April, 1997

V.K. Wadhwa ...Applicant.
By Adv. Shri A.K. Bhardwaj.
Versus

Union of India & Ors. ...Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This Review Application (RA 62/97) has been filed by the applicant in O.A. 1388/95 seeking review of the judgement/order dated 16.10.1996 on a number of grounds. It is seen that a copy of the impugned judgement dated 16.10.1996 had been received by the applicant on 11.11.1996 and the R.A. has been filed on 16.12.1996 and refiled on 19.2.1997. No application for condonation of delay has been filed. Since the review application has been filed after more than one month from the date of receipt of the impugned order, the same is, therefore, liable to be dismissed on the ground of limitation alone.

However,

2. I have also carefully considered the grounds taken in the review application and it appears that the applicant is aggrieved by the conclusions arrived at in the judgement which he states are erroneous. However, the review applicant has failed to show any errors apparent on the face of the record under

JG

which alone the review application will lie under the provisions of Order 47 Rule 1 CPC. In the garb of the Review Application, what the applicant is attempting to do is to reagitate the matter on the same grounds which have already been taken at the time of hearing the O.A. If the applicant's grievance is that the order is erroneous or wrong, that cannot be a ground for review but it is open to him to file an appeal in the appropriate forum, if so advised. As no errors apparent on the face of the record or any other sufficient reasons have been pointed out for which the remedy would be by way of review application, I find no merit in this application. The review application is accordingly dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'